years. In two of the incidents the attacks resulted in injuries to the security personnel. while others resulted in damage to the premises and property of Missions in varying degrees.

[English]

Cases of Hardship to Public to be taken up by Public Representatives

*531. SHRI KAMLA PRASAD SINGH: Will the PRIME MINISTER be pleased to state:

- (a) whether in the Action Plan and the guidelines in regard to revamping of administration to curb corruption, to raise efficiency standared and to promote courtesy in public dealings. Government have made clear cut demarcation between the cases of genuine distress, hardship and injustice which should be taken up by the public representatives with the Government Departments and cases of individual interest of public servants which the public representatives should generally leave to be taken care of by the Government departments; and
- (b) if so, the details of such instructions/ guidelines and whether a copy thereof will be laid on the Table of the House.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI P. CHIDAMBARAM): (a) The Action Plan and the guidelines regarding administrative reforms emphasise the need for Ministries/Departments to redress the grievances of members of the public. In that view, steps are being taken to set up public grievances machinery in every Ministry/ Department having dealings with the public. As far as individual grievances of Government servants are concerned, under the relevant Conduct Rules governing them, Government servants are prohibited from bringing or attempting to bring any political or other influence to bear upon any superior authority to further their interests in respect of matters pertaining to their service under the Government.

(a) No instructions/guidelines of the nature referred to in part (a) of the question making any demarcation as suggested have been issued to Ministries/Departments.

Dispute between Haryana and Punjab regarding Chandigarh

*532. SHRI CHITTA MAHATA: SHRI PRAKASH V. PATIL:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that a new proposal to resolve the territory dispute by dividing Chandigarh between Punjab and Haryana in the ratio of 80: 20 has been mooted:
- (b) if so, the details of the same and whether it is a fact that both State Governments have agreed to this proposal; and
- (c) if not, the reasons therefor and Centre's next alternative to solve the border dispute between Haryana and Punjab?

THE MINISTER OF HUMAN RESO-URCE DEVELOPMENT AND HOME AFFAIRS (SHRI P.V. NARASIMHA RAO): (a) There is no such proposal under consideration.

- (b) Does not arise.
- (c) Efforts are being made to resolve these matters as per the Puniab Accord.

Promotion of Electronics Goods

*533. SHRI GURUDAS KAMAT: SHRI MURLIDHAR MANE:

Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that considerable importance is being given by the Union Government to encourage production of electronic goods in the country; and
- (b) if so, the concessions and other facilities given to Government of Maharashtra for promotion of electronic industry in the State?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNO-LOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI SHIVRAJ V. PATIL): (a) Yes, Sir.

(b) In the matter of setting up electronic units and providing facilities, Government's policy is uniform for all States, including Maharashtra. Certain facilities being set up in Maharashtra include: Electronics Regional Test Laboratory; Regional Super Computer, Pune; Centre for Electronics Design and Technology, Aurangabad. As a general policy, State Governments endeavour to create climate conducive to setting up industries. Department of Electronics gives necessary guidance whenever required.

Setting up of Science and Technology Centres at District Level

*534. SHRI SUNIL DUTT: Will the PRIME MINISTER be pleased to state:

- (a) whether Government purpose to set up Science and Technology Centres at district or block level in the country so as to make available latest technical information to the agencies engaged in rural development work; and
- (b) if so, the details thereof and when these centres are likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNO-LOGY AND IN THE DEPARTMENTS OF DEVELOPMENT. ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI SHIVRAJ V. PATIL): (a) and (b). The Ministry of Science and Technology has a scheme under which information connected with appropriate technology relevant for rural development is being disseminated. Under this scheme, 19 Rural Technology Demonstration-cum-Training (RTDT) Centres have been set up. These centres are, however, not set up at district or block level, but various States are expected to be covered.

[Translation]

Deportation of Foreigners from Assam

4840. DR. A.K. PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the total number of foreigners in Assam who have to be deported therefrom under the Assam Accord; and
- (b) whether these foreigners are proposed to be sent back to Bangladesh or whether there is any other scheme in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS AND

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA): (a) and (b). Under the Assam Accord, foreigners who came to Assam on or ofter 25th March, 1971, are to be detected and expelled in accordance with the Illegal Migrants (Determination by Tribunals) Act, 1983. No estimate of persons likely to be affected is available.

[English]

Clearance of Development Projects

4841. SHRI MANIK REDDY: Will the PRIME MINISTER be pleased to state:

- (a) whether many ill-conceived development projects have had adverse impact on environment;
 - (b) if so, the corrective steps taken; and
- (c) whether all development projects are cleared from environmental angle before clearance?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI): (a) and (b). Every ill-conceived project has adverse environmental impact. Remedial measures have to be built into the project at the formulation stage. Post construction corrective measures are expensive and limited in scope.

- (c) Development projects presently considered include;
 - -Major and medium irrigation and hydel power,
 - -Large mining projects.
 - -Thermal Power Projects, and
 - -Industrial projects.

Some development projects proposed to be located in sensitive areas are also considered.

Profit/Loss in Public Sector Undertakings in Orissa

4842. SHRI LAKSHMAN MALLICK: Will the Minister of PLANNING be pleased to state:

(a) whether Union Government have sought any report from the Government of Orissa regarding the losses and profits